

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

49

C.P No. 175/(MAH)/2017

CORAM:

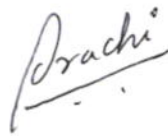
Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.07.2017

NAME OF THE PARTIES: Lakshaman Karia & Anr.
V/s.
GHK Hospitality & Infrastructure Ltd.

SECTION OF THE COMPANIES ACT: 241-244 of the Companies Act, 2013.

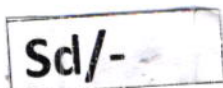
S. No.	NAME	DESIGNATION	SIGNATURE
1.	Prachi Wazalwar	Adv for Respondent- No. 2 & 3	

ORDER

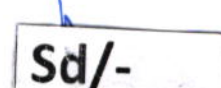
CP No. 175/241/NCLT/MB/MAH/2017

Counsel for Respondent No. 2 & 3 is present. Petitioner's side is absent. From Petitioner's side, no rejoinder has come yet despite time given is over, therefore, the Petitioner is peremptorily directed to file rejoinder, if any, within two weeks, failing which the right of filing rejoinder stands waived.

List this matter on 11.09.2017.



V. NALLASENAPATHY
Member (Technical)



B.S.V. PRAKASH KUMAR
Member (Judicial)